

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:530

ANSWERED ON:25.11.2005

PENSION SCHEME FOR RETIRED EMPLOYEES OF NATIONAL TEXTILES CORPORATION

Jagannath Dr. M.

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether all the employees retired from the Holding Company of the National Textiles Corporation in July, 2004 has been sanctioned pension;
- (b) if so, the details thereof;
- (c) if not, the reasons therefore; and
- (d) the time by which all such retired employees would be sanctioned their pension?

**Answer**

MINISTER OF TEXTILES ( SHRI SHANKERSINH VAGHELA)

(a) to (c) 83 employees of the National Textile Corporation Holding Company, New Delhi have taken MVRS in July 2004.

(i) Out of 83 cases 2 employees were not the members of Family Pension Scheme/Pension Scheme.

(ii) 53 cases have been settled directly by Regional Provident Fund Commissioner New Delhi.

(iii) 22 employees have not submitted the application for pension

(iv) 6 cases are still pending in Regional Provident Fund Commission office New Delhi for want of clarification from employees.

(d) National Textile Corporation forwards the application of the ex-employees duly verified to the office of Regional Provident Fund Commissioner New Delhi, for fixing the pension. Thereafter the Regional Provident Fund Commission New Delhi, processes the papers and fixes the pension under intimation to the individual concerned directly. No applications are pending with NTC for verification.